

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 13.03.2014

The meeting No.48/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 13.03.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.46/AM-14 held on 27.02.2014 and 47/AM-14 held on 06.03.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 27.02.2014 and 06.03.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.48/AM-14 dated 13.03.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 48/84-ALC3/2013

MEETING DATE : 13.03.2014

Case No.:26/42/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
HQ File :01/84/050/00327/AM14/	RLA File :05/24/040/00282/AM14/	Lic.No/Date:0510371212 18.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/125/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Linen woven bleached fabric, GSM-110+/-10%, Style No. 0062G	3500 Nos.	100% Linen woven bleached fabric, GSM-110+/-10%	0.96 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/44/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
HQ File :01/84/050/00338/AM14/	RLA File :07/24/040/00301/AM14/	Lic.No/Date:0710100340 09.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/126/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt Dress with belt made of 97% Cotton 3% Elastane yarn dyed fabric, GSM-118+/-10%, Style No. RM8 7646212	3960 Nos.	97% Cotton 3% Elastane yarn dyed fabric, GSM-118+/-10%	3.06 Sq. meter per piece
2.	Ladies Shirt Dress with belt made of 100% Cotton yarn dyed chambray fabric, GSM-148+/-10%, Style No.	6800 Nos.	100% Cotton yarn dyed chambray fabric, GSM-148+/-10%	1.53 Sq. meter per piece

	RM8 7646202				
3.	Ladies Shirt Dress with belt made of 99% Cotton 1% Elastane dyed fabric, GSM-115+/-10% with 99% Cotton 1% Elastane printed fabric, GSM-115+/-10%, Style No. RM1 7635689	2000 Nos.	99% Cotton 1% Elastane dyed fabric, GSM-115+/-10%	2.92 meter piece	Sq. per
			99% Cotton 1% Elastane printed fabric, GSM-115+/-10%	0.35 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:31/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
HQ File :01/84/050/00332/AM14/	RLA File :07/24/040/00305/AM14/	Lic.No/Date:0710100416 10.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/127/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Skirt made of 100% Cotton yarn dyed fabric, GSM-104+/-10% with diaper & domestic fabric 100% Cotton Jersey fabric, GSM-195+/-10%, Style No. CT8 7123297	680 Nos.	100% Cotton yarn dyed fabric, GSM-104+/-10%	0.62 meter piece Sq. per
2.	Babies Romper made of 100% Lyocell Denim fabric, GSM-210+/-10%, Style No. CT8 7122245	1450 Nos.	100% Lyocell Denim fabric, GSM-210+/-10%	0.92 meter piece Sq. per

3.	Girls Romper made of 100% Lyocell Denim fabric, GSM-210+/-10%, Style No.CT8 7122233	5100 Nos.	100% Lyocell Denim fabric, GSM-210+/-10%	1.63 meter piece	Sq. per
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
HQ File :01/84/050/00316/AM14/	RLA File :07/24/040/00315/AM14/	Lic.No/Date:0710100482 12.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/129/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Dress made of 100% Cotton dyed fabric, GSM-160+/-10%, Style No. CT8 7122071	3560 Nos.	100% Cotton dyed fabric, GSM-160+/-10%	0.85 meter piece Sq. per
2.	Girls Dress made of 100% Cotton dyed fabric, GSM-160+/-10%, Style No. CT8 7122082	4200 Nos.	100% Cotton dyed fabric, GSM-160+/-10%	1.00 meter piece Sq. per
3.	Girls Dress made of 100% Cotton dyed fabric, GSM-160+/-10%, Style No. CX8 7121937	10,100 Nos.	100% Cotton dyed fabric, GSM-160+/-10%	1.20 meter piece Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:3/40/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved	
HQ File :01/84/050/00298/AM14/	RLA File :03/95/040/00727/AM14/	Lic.No/Date:0310761804 13.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 13.02.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Staple Fibre (PSF)	5000.000 M.T.	Reformate	4430.720 M.T.
			Acetic Acid	460.000 M.T.
			Catalyst T8P	0.460 M.T.
			Cobalt Acetate	6.900 M.T.
			Manganese Acetate	21.160 M.T.
			Hydro-Bromic Acid	1.840 M.T.
			Mono Ethylene Glycol (MEG)	1850 M.T.
			Titanium Dioxide	18.600 M.T.
			Antimony Trioxide	3.350 M.T.
			Naphtha	116.405 M.T.
			Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI	27.500 M.T.
			Spin finish oil	55.750 M.T.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.:8/44/84-ALC3/2013	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00345/AM14/	RLA File :03/94/040/00784/AM14/	Lic.No/Date:0310761981 16.12.2013	Defer Date: 03.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to send a reminder to the applicant firm for furnishing the requisite information/details. The case stands for re-listing on 03.04.2014.			

7	Case No.:3/48/84-ALC3/2013	Party Name: MICAPLY,	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00394/AM14/	RLA File :11/24/040/00007/AM14/	Lic.No/Date:1110027807 16.12.2013	Defer Date: 03.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal: <ul style="list-style-type: none"> i) Net content of each input in export product; ii) No. of layers of fabric used to made one helmet; and iii) Manufacturing process of export product alongwith stage-wise wastage. <p>Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.04.2014.</p>			

8	Case No.:6/44/84-ALC3/2013	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00343/AM14/	RLA File :03/95/040/00690/AM14/	Lic.No/Date:0310762355 18.12.2013	Defer Date: 03.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.04.2014.			

9	Case No.:8/42/84-ALC3/2013	Party Name: SRF LIMITED	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00309/AM14/	RLA File :04/24/040/00134/AM14/	Lic.No/Date:0410153430 20.12.2013	Defer Date: 03.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers. The Committee after deliberations decided to direct Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers to furnish the requisite comments within three weeks. The case stands for re-listing on 03.04.2014.			

10	Case No.:25/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00326/AM14/	RLA File :07/24/040/00324/AM14/	Lic.No/Date:0710100794 24.12.2013	Defer Date: 27.03.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is			

under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 27.03.2014.

11	Case No.:9/44/84-ALC3/2013	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00346/AM14/	RLA File :03/94/040/00790/AM14/	Lic.No/Date:0310763294 24.12.2013	Defer Date: 17.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.04.2014.			

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Case No.:7/44/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved	
HQ File :01/84/050/00344/AM14/	RLA File :03/95/040/00763/AM14/	Lic.No/Date:0310763395 26.12.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 10.03.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Staple Fibre (PSF)	15,000.000 M.T.	Reformate	13,292.160 M.T.
			Acetic Acid	1380.000 M.T.
			Catalyst T8P	1.380 M.T.
			Cobalt Acetate	20.700 M.T.
			Manganese Acetate	63.480 M.T.
			Hydro-Bromic Acid	5.520 M.T.
			Mono Ethylene Glycol (MEG)	5550 M.T.
			Titanium Dioxide	55.800 M.T.

		Antimony Trioxide	10.050 M.T.
		Naphtha	349.215 M.T.
		Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI	82.500 M.T.
		Spin finish oil	167.250 M.T.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

13	Case No.:3/44/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00340/AM14/	RLA File :04/24/040/00202/AM14/	Lic.No/Date:0410154182 10.01.2014	Defer Date: 17.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 17.04.2014.			

Case No.:5/44/84-ALC3/2013	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved	
HQ File :01/84/050/00342/AM14/	RLA File :03/95/040/00825/AM14/	Lic.No/Date:0310766440 16.01.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non-woven textile articles (tape) made of 70% Polyester 30% Viscose staple fibre	5,00,000 Kgs.	Polyester Staple fibre	4,20,000 Kgs.
			Viscose Staple fibre	1,80,000 Kgs.
2.	Non-woven textile articles (tape)	5,00,000	Polyester Staple fibre	3,00,000 Kgs.

	made of 50% Polyester 50% Viscose staple fibre	Kgs.	Viscose Staple fibre	3,00,000 Kgs.
3.	Non-woven textile articles (tape) made of 40% Polyester 60% Viscose staple fibre	2,50,000 Kgs.	Polyester Staple fibre	1,20,000 Kgs.
			Viscose Staple fibre	1,80,000 Kgs.
4.	Non-woven textile articles (tape) made of 30% Polyester 70% Viscose staple fibre	2,50,000 Kgs.	Polyester Staple fibre	90,000 Kgs.
			Viscose Staple fibre	2,10,000 Kgs.
5.	Non-woven textile articles (tape) made of 80% Polyester 20% Viscose staple fibre	5,00,000 Kgs.	Polyester Staple fibre	4,80,000 Kgs.
			Viscose Staple fibre	1,20,000 Kgs.
6.	Non-woven textile articles (tape) made of 90% Polyester 10% Viscose staple fibre	2,50,000 Kgs.	Polyester Staple fibre	2,70,000 Kgs.
			Viscose Staple fibre	30,000 Kgs.
7.	Non-woven textile articles (tape) made of 100% Polyester staple fibre	2,50,000 Kgs.	Polyester Staple fibre	3,00,000 Kgs.
8.	Non-woven textile articles (tape) made of 35% Polyester 65% Viscose staple fibre	2,50,000 Kgs.	Polyester Staple fibre	1,05,000 Kgs.
			Viscose Staple fibre	1,95,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/44/84-ALC3/2013	Party Name: SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
HQ File :01/84/050/00339/AM14/	RLA File :02/24/040/00141/AM14/	Lic.No/Date:0210198911 17.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case allowing 5% wastage (2% wire loss in wire form, 2% edge cutting & 1% heat setting) as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Spirally linked Convas for paper machines made of Polyester Monofilament yarn	20,000 Kgs.	Polyester Monofilament yarn 0.50mm dia to 0.90 mm dia	21,000 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

16	Case No.:5/48/84-ALC3/2013	Party Name: MITTAL POLYPACKS PVT.LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00396/AM14/	RLA File :02/21/040/00307/AM14/	Lic.No/Date:0210199293 27.01.2014	Defer Date: 17.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided manufacturing process alongwith stage-wise wastage of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The Committee also observed that only condition sheet in this case has been received from R.A., Kolkata, application set in this case has not received from applicant firm/R.A., Kolkata. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 17.04.2014.			

	Case No.:8/48/84-ALC3/2013	Party Name: APSARA SILKS	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
	HQ File :01/84/050/00399/AM14/	RLA File :07/24/040/00355/AM14/	Lic.No/Date:0710102042 07.02.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	100% MRS dyed/printed fabrics, GSM-69+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-69+/-10%, width-140 cms.+/-10%	478 Meters
2.	100% MRS dyed/printed fabrics, GSM-69+/-10%, width-114 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-69+/-10%, width-114 cms.+/-10%	478 Meters
3.	100% MRS dyed/printed fabrics, GSM-173+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-173+/-10%, width-140 cms.+/-10%	478 Meters
4.	100% MRS dyed/printed fabrics, GSM-35+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-35+/-10%, width-140 cms.+/-10%	478 Meters
5.	100% MRS dyed/printed fabrics, GSM-35+/-10%, width-114 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-35+/-10%, width-114 cms.+/-10%	478 Meters
6.	100% MRS dyed/printed fabrics, GSM-52+/-10%, width-114 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-52+/-10%, width-114 cms.+/-10%	478 Meters
7.	100% MRS dyed/printed fabrics, GSM-32+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-32+/-10%, width-140 cms.+/-10%	478 Meters
8.	100% MRS dyed/printed fabrics, GSM-66+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-66+/-10%, width-140 cms.+/-10%	478 Meters
9.	100% MRS dyed/printed fabrics, GSM-26+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-26+/-10%, width-140 cms.+/-10%	478 Meters
10.	100% MRS dyed/printed fabrics, GSM-130+/-10%, width-140	455 Meters	100% MRS plain fabrics, GSM-130+/-10%, width-140	478 Meters

	cms.+/-10%		cms.+/-10%	
11.	100% MRS dyed/printed fabrics, GSM-61+/-10%, width-140 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-61+/-10%, width-140 cms.+/-10%	478 Meters
12.	18% Silk 82% Viscose dyed/printed fabrics, GSM-179+/-10%, width-140 cms.+/-10%	455 Meters	18% Silk 82% Viscose plain fabrics, GSM-179+/-10%, width-140 cms.+/-10%	478 Meters
13.	94% Silk 6% Spandex dyed/printed fabrics, GSM-69+/-10%, width-140 cms.+/-10%	455 Meters	94% Silk 6% Spandex plain fabrics, GSM-69+/-10%, width-140 cms.+/-10%	478 Meters
14.	94% Silk 6% Spandex dyed/printed fabrics, GSM-52+/-10%, width-140 cms.+/-10%	455 Meters	94% Silk 6% Spandex plain fabrics, GSM-52+/-10%, width-140 cms.+/-10%	478 Meters
15.	38% Silk 62% Cotton dyed/printed fabrics, GSM-61+/-10%, width-140 cms.+/-10%	455 Meters	38% Silk 62% Cotton plain fabrics, GSM-52+/-10%, width-140 cms.+/-10%	478 Meters
16.	100% Linen dyed/printed fabrics, GSM-110+/-10%, width-140 cms.+/-10%	455 Meters	100% Linen plain fabrics, GSM-110+/-10%, width-140 cms.+/-10%	478 Meters
17.	100% Linen dyed/printed fabrics, GSM-160+/-10%, width-140 cms.+/-10%	455 Meters	100% Linen plain fabrics, GSM-160+/-10%, width-140 cms.+/-10%	478 Meters
18.	100% Linen dyed/printed fabrics, GSM-195+/-10%, width-140 cms.+/-10%	455 Meters	100% Linen plain fabrics, GSM-195+/-10%, width-140 cms.+/-10%	478 Meters
19.	100% Polyester dyed/printed fabrics, GSM-70+/-10%, width-150 cms.+/-10%	455 Meters	100% Polyester plain fabrics, GSM-70+/-10%, width-150 cms.+/-10%	478 Meters
20.	100% Polyester dyed/printed	455	100% Polyester plain fabrics,	478

	fabrics, GSM-85+/-10%, width-150 cms.+/-10%	Meters	GSM-85+/-10%, width-150 cms.+/-10%	Meters
21.	100% Polyester dyed/printed fabrics, GSM-65+/-10%, width-150 cms.+/-10%	455 Meters	100% Polyester plain fabrics, GSM-65+/-10%, width-150 cms.+/-10%	478 Meters
22.	100% MRS dyed/printed fabrics, GSM-26+/-10%, width-114 cms.+/-10%	455 Meters	100% MRS plain fabrics, GSM-26+/-10%, width-114 cms.+/-10%	478 Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:1/48/84-ALC3/2013	Party Name: KIRAN SILK FABRICS,	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved	
HQ File :01/84/050/00392/AM14/	RLA File :07/24/040/00332/AM14/	Lic.No/Date:0710102156 14.02.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Mulberry natural silk fabrics and made-ups	1814.810 Kgs.	100% Mulberry thrown silk yarn – gummed and twisted	2450 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

19	Case No.:2/48/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00393/AM14/	RLA File :07/24/040/00430/AM14/	Lic.No/Date:0710102173 14.02.2014	Defer Date: 17.4.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to			

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

20	Case No.:6/48/84-ALC3/2013	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved									
	HQ File :01/84/050/00397/AM14/	RLA File :05/24/040/00435/AM14/	Lic.No/Date:0510379481 14.02.2014										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table><tr><th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr><tr><td>1.</td><td>Non-woven fabric for backing material made of manmade fibre 100% Polyester, GSM-140+/- 10%</td><td>10,00,000 Sq. meter</td><td>Relevant manmade fibre 100% Polyester, GSM-140+/- 10%</td><td>1,47,000 Kgs.(including 5% wastage)</td></tr></table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Non-woven fabric for backing material made of manmade fibre 100% Polyester, GSM-140+/- 10%	10,00,000 Sq. meter	Relevant manmade fibre 100% Polyester, GSM-140+/- 10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Non-woven fabric for backing material made of manmade fibre 100% Polyester, GSM-140+/- 10%	10,00,000 Sq. meter	Relevant manmade fibre 100% Polyester, GSM-140+/- 10%	1,47,000 Kgs.(including 5% wastage)									

21	Case No.:7/48/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00398/AM14/	RLA File :05/24/040/00433/AM14/	Lic.No/Date:0510379508 14.02.2014	Defer Date: 17.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD of export product is not legible. Therefore, the Committee after deliberations decided to ask the applicant firm to make available a legible copy of CAD/CAM of export product in support of their proposal. The case stands for re-listing on 17.04.2014.			

22

Case No.:9/48/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved	
HQ File :01/84/050/00400/AM14/	RLA File :07/24/040/00433/AM14/	Lic.No/Date:0710102169 14.02.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Trousers made of 100% Cotton denim fabric, GSM-424+/-10%, Style No. BRANDON 332	5400 Nos.	100% Cotton denim fabric, GSM-424+/-10%	14,580 Sq. meter
2.	Men's Trousers made of 99% Cotton 1% Spandex denim fabric, GSM-347+/-10%, Style No. HYB33418	9100 Nos.	99% Cotton 1% Spandex denim fabric, GSM-347+/-10%	25,025 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

23	Case No.:4/48/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/84/050/00395/AM14/	RLA File :04/24/040/00263/AM14/	Lic.No/Date:0410155523 24.02.2014	Defer Date: 17.04.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.			

MANUAL AGENDA CASE

(24)

Case No.533	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/427/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0310717396 dated 17.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case allowing 7% wastage (5% wastage for Braiding/Plaiting with Rubber core+1% wastage for silicon rubber coating+1% wastage for cutting the packaging) as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Braided Gland Packing: LRCM 162B (made of FT 1595 Glass yarn/EPDM Rubber Core/Silicone Rubber coating)	8268 Kgs.	FT 1595 Glass yarn – 2 ply, 1/2/4 Ends	2230 Kgs. (including 7% wastage)
			EPDM Rubber Core Ethylene Propylene Diene Monomer Rubber Core/ Rubber Tubing of various sizes	5812 Kgs. (including 7% wastage)
			Silicone Rubber coating Silcoset 101/SF 20-High performance Silicone Fluid/Curing Agent 28	805 Kgs. (including 7% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.534	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/426/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0310717760 dated 20.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case allowing 7% wastage as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Braided Gland Packing: Tankatite 440 (made of yarns-FD443 Polypropylene yarn/Y096P010/Y10825, EPDM Rubber and PTEE Tape)	11,950 Kgs.	FD443 Polypropylene yarn/Y096P010-Packing White Disper oil/Y10825 G2 Fiber-packing Fiber Gray	7176 Kgs. (including 7% wastage)
			EPDM Rubber Core Ethylene Propylene Diene Monomer Rubber Core/ Rubber Tubing of various sizes	3160 Kgs. (including 7% wastage)
			Lubrication oil Whitmor Wom 14	490 Kgs. (including 7% wastage)
			PTEE Powder Fluon PTEE CD 141E/PTEE FP 669N/PTEE FP 65	1961 Kgs. (including 7% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.535	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/158/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.3210041587 dated 27.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.04.2014.

(27)

Case No.536	M/s Jaipur International, Jaipur
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NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/279/AM-10/DES-V
Re-fixation of input output norms against Advance Authorization Nos.1310005153 dated 06.03.2002, 1310003070 dated 18.06.2001, 1310004598 dated 02.01.2002 and 1310006226 dated 04.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the decision of Norms Committee-5 meeting No.32/AM-10 held on 05.11.2009 did not reflect the permissible limit of 15% wastage due to moisture loss, while recommending for total wastage. Though the Committee accepted the maximum of 15% moisture loss, while calculating the total wastage, it did not add with 48.5% wastage which was due to other five stages of manufacturing. Therefore, the Committee after deliberations decided the correction of the said minutes by adding 15% moisture loss and making total wastage to 63.5%.

(28)

Case No.537	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/097/AM-11/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination. The case stands for re-listing on 27.03.2013.

(29)

Case No.538	M/s Reliance Industries Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/122/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0310738079 dated 18.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 13.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity		
1.	Polyester Staple Fibre/Polyester Tow/Polyester Tops/Polyester Spun yarn (PTA Route)	15,000.000 M.T.	Reformate	13,292.160 M.T.
			Acetic Acid	1380.000 M.T.
			Catalyst T8P	1.380 M.T.
			Cobalt Acetate	20.700 M.T.
			Manganese Acetate	63.480 M.T.
			Hydro-Bromic Acid	5.520 M.T.
			Mono Ethylene Glycol (MEG)	5550 M.T.
			Titanium Dioxide	55.800 M.T.
			Antimony Trioxide	10.050 M.T.
			Naphtha	349.215 M.T.
			Heat Transfer Fluid (Dowtherm A/Santotherm 66/Terminal VPI	82.500 M.T.
			Spin finish oil	167.250 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.539	M/s Madhu India Deco Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the applicant firm has applied through the O/o the Development Commissioner, Noida Special Economic Zone vide their letter dated 13.02.2014 for enhancement of wastage of Kraft paper from 10.19% to 15.42% for manufacturing of their export products for the years 2007-08, 2008-09 and 2009-10. The Committee after deliberations decided to recommend the wastage norms for enhancement of Kraft paper wastage from 10.19% to 15.42% for the years 2007-08, 2008-09 and 2009-10 only.

(31)

Case No.540	M/s Indus Gartex (P) Ltd., Jaipur
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/104/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035551 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester woven dress	12,560 Nos.	100% Polyester fabric, black, width-58"	54,274 Sq. yards.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.541	M/s Neo Corp International Ltd., Dhar, M.P.
NC 48/AM-14, dt. 13.03.2014	File No.01/86/50/284/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.5610003168 dated 07.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the comments received from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilisers. The Committee after deliberations decided that the comments received from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilisers in this case taken on record.

(33)

Case No.542	M/s Viraj Syntex (P) Ltd., Kanpur
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/372/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0610025962 dated 16.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(34)

Case No.543	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/199/AM-10/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510028513 dated 14.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made 100% cotton fabrics, GSM-125+/-10% with flame retardant finish woven quilted with thinsulated, Net content of cotton- 18793.75 Kgs & Net weight of thinsulate –6765.75 Kgs & Net weight of FR thread – 640.20 Kgs.	26,199.7 Kgs.	Raw Cotton natural fibre	23,680 Kgs. (1.26 Kgs./ Kg. of cotton content of export product)
			Vat Dyes	@ 1.5% of cotton fabric in export product
			Flacovan flame resistant chemicals	11,580 Kgs. (442 gms./Kgs. of fabric in export product)
			Ukadan flame resistant chemicals	47 gms./Kgs. of fabric in export product
			Silastal flame resistant chemicals	20 gms./Kgs. of fabric in export product
			Silastan flame resistant chemicals	4 gms./ Kgs. of fabric in export product
			Thinsulate lining material	Net to net with

			accountability clause alongwith relevant GSM
		FR Thread sewing thread	Net to net with accountability clause

Dyes and Chemicals mentioned in items of import at S. Nos.2 to 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S. No.5.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(35)

Case No.544	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/287/AM-10/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510029331 dated 02.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton Dyed Woven Fabrics (120 GSM) with Flame Resistant Finish and Quilted with Thinsulate (Net content of Cotton – 18042 Kgs., Net content of Thinsulate – 97000	25,666.200 Kgs.	Raw Cotton natural fibre	22,101 Kgs. (1.225 Kgs./ Kg. of cotton content of export product)
			Vat Dyes	@ 1.5% of cotton fabric in export

	Mtrs. (6984 Kgs.), Net content of FR Thread – 10670000 Mtrs. (640.20 Kgs.)		more in export product
		Flacovan flame resistant chemicals	11,344 Kgs. (442 gms./Kgs. of fabric in export product)
		Ukadan flame resistant chemicals	1206 Kgs. (47 gms./Kgs. of fabric in export product)
		Silastal flame resistant chemicals	513 Kgs. (20 gms./Kgs. of fabric in export product)
		Silastan flame resistant chemicals	103 Kgs. (4 gms./Kgs. of fabric in export product)
		Thinsulate lining material	7124 Kgs. (with 2% wastage)
		FR Thread sewing thread	1,07,76,700 Meter (with 1% wastage)

Dyes and Chemicals mentioned in items of import at S. Nos.2 to 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S. No.5.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.545	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/189/AM-11/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510030915 dated 14.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	98% Cotton and 2% Nylon Fibre with White Metal Compound Blended Dyed Woven Fabrics (120 GSM) with Flame Resistant Finish (Net content of Cotton – 7938 Kgs. & the net content of Nylon Fibre with white metal compound – 162 Kgs.	8100 Kgs	Raw Cotton natural fibre	9724 Kgs. (1.225 Kgs./ Kg. of cotton content of export product)
			Nylon fibre with white metal compound, Manmade fibre	178 Kgs.
			Vat Dyes	@ 1.5% of cotton fabric in export product
			Flacovan flame resistant chemicals	3580 Kgs. (442 gms./Kgs. of fabric in export product)
			Ukadan flame resistant chemicals	381 Kgs. (47 gms./Kgs. of fabric in export product)
			Silastal flame resistant chemicals	162 Kgs. (20 gms./Kgs. of fabric in export product)
			Silastan flame resistant	32 Kgs. (4 gms./ Kgs.

			chemicals	of fabric in export product)
			Furnace Oil	As per general note for fuel policy
			Polyvinyl Alcohol	81 Kgs.

Dyes and Chemicals mentioned in items of import at S. Nos.3 to 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S. No.5.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.546	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of both the export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.04.2014.
